

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 1034 of 2016

Ganesh Sao ... **Appellant**

Versus

The State of Jharkhand ... **Respondent**

With

Criminal Appeal (DB) No. 962 of 2016

Pramod Sao and Others ... **Appellants**

Versus

The State of Jharkhand ... **Respondent**

(Through V.C)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellants : Mr. D. K. Prasad, Advocate

[in both cases]

For the State : Mr. Saket Kumar, APP

[in Criminal Appeal (DB) No. 1034 of 2016]

Mrs. Vandana Bharti, APP

[in Criminal Appeal (DB) No. 962 of 2016]

Order No. 08/Dated: 13th April, 2021

Mr. D. K. Prasad, the learned counsel appears for the appellants in these criminal appeals and seeks adjournment.

The learned counsel states that these criminal appeals may be taken up for hearing only after physical hearing in the Court starts.

We straightway reject the prayer of the learned counsel for the appellants.

Mr. Saket Kumar and Mrs. Vandana Bharti, the learned APPs appear for the State.

Post these matters under the heading "Orders" on 05.05.2021.

Before the next date of hearing the learned counsel for the appellants shall prepare and file short synopsis and list of dates.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)